MINUTES OF THE MEETING No. 47(A) dated 20.3.2014, held on 26.3.2014 UNDER THE CHAIRMANSHIP OF Shri Ajeeth Pangra, Sr. DGFT

LIST OF OFFICERS PRESENT IN THE MEETING are as follows:-

1. Shri Vinod Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri O.P. Prakash, Asst. Director, DGFT(HQ), Nirman Bhawan, N. Delhi
3. Shri Jatin Singh, Consultant, Deptt. of CAPEXI Sector(Ex), Udyog Bhawan, New Delhi
4. Shri S.P. Sharma, Sr. Industrial Advisor, Deptt. of CAPEXI Sector(Ex), Udyog Bhawan, New Delhi

The Committee has considered minutes of the 5C Meeting No.46 for confirmation and confirmed and adopted the same without any change.

Case No.158/2012 Sub Para 5.7 (i) Dated 19.2.2014 (held on 26.2.2014)	M/s Industrial Micro & Fabrics (P) Ltd. F.No.01/05/2012/DGFT/(HQ)/EPCG RLA F.No. 16/2014/000/PP/334013 Ltr No. 01/08/12/EPB dated 19.03.2013

The Committee considered the case as per agenda. Based on the written recommendations of EPPF vide their U.O.No.7310/2013/ TFW dated 22.1.2014, the Committee decided to approve the case as under :-

Export Item	Qty	Imports Item	Qty
Dust collection Bags made of Woven Fiber Glass Fabric (using OSM of Woven Fiber Glass Fabric ARE-21) (HS Code 7019 4000)	1320 Kg. (Exactly 1320 Kg. Not more or less)	(C.Tariff Item 5911 90 00 Other textile products, of a kind used on papermaking machines or similar machines, for other technical uses: Other: Felts and other fabrics made to endless form, with single warp and single weft (monofilament), of other than cotton or man-made fibres: Other: Other: Other

S.No.	Item of Description	Quantity
1.	Aspercus Film Forming Foam Grade 3A%	1,00,000 Litre (Approx. 1,10,000 Kg)

Subject Item

S.No.	Item of Description	Quantity
8.	Dispersed Powder 15.7.7.7 Fibre Forming Fluoro Surfactant	1017 Kg
9.	Sulfonyl diol	12128 Kg
9.	Sulfonyl diol	12128 Kg
9.	Glycol Ether DB	2702 Kg

Subject Item Not

S.No.	Item of Description	Quantity
1.	Aspercus Film Forming Foam Grade 3A%	1,00,000 Litre (Approx. 1,10,000 Kg)

Subject Item

S.No.	Item of Description	Quantity
8.	Dispersed Powder 15.7.7.7 Fibre Forming Fluoro Surfactant	1942 Kg
9.	Sulfonyl diol	23200 Kg
10.	Perfluoro Alkyl Sulfonyl Quaternary Ammonium Salt (C-7)	971 Kg
11.	Glycol Ether DB	11052 Kg

It is concerned may take necessary action under Para 4.7 of SOP as per direct decision of NORMS COMMITTEE.

32	Case No.**PR/7/Misc.add/13/DRA**	Party Name:**DRAGON & KING (INDIA) LIMITED.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and noted that Central Excise Data-Sheets/ Bills has been received. The case is to dated for 26.3.2014.			
33	Case No.**PR/7/Misc.add/14/DRA**	Party Name:**DRAGON & KING (INDIA) LIMITED.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and noted that Central Excise Data-Sheets/ Bills has been received. The case is to dated for 26.3.2014.			
34	Case No.**DEF/PR/2/REF/DRA**	Party Name:**VIVIR TUBES PVT LTD**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda for Committee noted that the film has sent reply to T.A. PC Dhanbad on 5.7.2014. Re-listed for 26.3.2014.			
35	Case No.**CT/PR/1/Misc.add/13/DRA**	Party Name:**ADVANCE MORE AND CHEMICALS LIMITED**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and noted that reply from the firm has been received. The case is to dated for 26.3.2014.			
36	Case No.**PR/7/Misc.add/12/DRA**	Party Name:**SAHEL TIMBER AND CHEMICALS LIMITED**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and deferred the case. Re-listed for 26.3.2014.			
37	Case No.**CT/PR/1/Misc.add/13/DRA**	Party Name:**DEEPENDRA ENTERPRISES PVT. LTD.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for non-offered copy of application from Ex. and Rev. E and based on C.T. 2013. The case is to dated for 26.3.2014.			
38	Case No.**PR/20/Misc.add/13/DRA**	Party Name:**DEEPA PLAST PVT LTD**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and noted that reply from the firm has been received. The case is to dated for 26.3.2014.			
39	Case No.**CT/PR/1/Misc.add/13/DRA**	Party Name:**SOUTH EASTERN COALFIELDS LIMITED(PROCESSING UNIT)**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: Comments awaited from Dept. of I&PC(Chem. Div). Re-listed for 26.3.2014.			
40	Case No.**CT/PR/2/Misc.add/13/DRA**	Party Name:**SMT CHHEM SAN CO**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: RM dated 7.7.2013 issued by Dept. of I&PC(PC Div). Re-listed for 26.3.2014.			
41	Case No.**DEL/PR/1/Misc.add/13/DRA**	Party Name:**DEEPENDRA ENTERPRISES PVT. LTD.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: Comments awaited from Dept. of I&PC(Chem. Div). Re-listed for 26.3.2014.			
42	Case No.**DEL/PR/1/Misc.add/13/DRA**	Party Name:**CLEANTEX INDIA PVT LIMITED**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: Comments awaited from Dept. of I&PC(Chem. Div). Re-listed for 26.3.2014.			
43	Case No.**CT/PR/1/Misc.add/13/DRA**	Party Name:**DEEPENDRA ENTERPRISES PVT. LTD.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for non-offered copy of application from Ex. and Rev. E and based on C.T. 2013. The case is to dated for 26.3.2014.			
44	Case No.**CT/PR/1/Misc.add/13/DRA**	Party Name:**VIRESH GARG AND CO**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data-sheets certified by Central Excise. Letter issued on 22.1.2014. The case is to dated for 26.3.2014.			
45	Case No.**CT/PR/2/Misc.add/13/DRA**	Party Name:**DEEPENDRA ENTERPRISES PVT. LTD.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data-sheets certified by Central Excise. E-mail to be issued. The case is to dated for 26.3.2014.			
46	Case No.**GUA/PR/1/Misc.add/13/DRA**	Party Name:**GUJARAT ALKALI AND CHEMICALS LTD.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and noted that Central Excise Data-Sheets/ Bills has been received and sent to Dept. of I&PC(Chem.Div) on 15.5.2013. The case is to dated for 26.3.2014.			
47	Case No.**CT/PR/1/Misc.add/13/DRA**	Party Name:**DEEPENDRA ENTERPRISES PVT. LTD.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: RM dated 2.1.2013 issued by DEPT. The case is to dated for 26.3.2014.			
48	Case No.**CG/PR/1/Misc.add/13/DRA**	Party Name:**DEEPA PLAST PVT.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for non-offered copy of application from Ex. and Rev. E and to be issued. The case is to dated for 26.3.2014.			
49	Case No.**CT/PR/1/Misc.add/13/DRA**	Party Name:**DEEPENDRA ENTERPRISES PVT. LTD.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for non-offered copy of application from Ex. and Rev. E and based on C.T. 2013. The case is to dated for 26.3.2014.			
50	Case No.**CT/PR/1/Misc.add/13/DRA**	Party Name:**DEEPENDRA ENTERPRISES PVT. LTD.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for non-offered copy of application from Ex. and Rev. E and based on C.T. 2013. The case is to dated for 26.3.2014.			
51	Case No.**CT/PR/1/Misc.add/13/DRA**	Party Name:**DEEPENDRA ENTERPRISES PVT. LTD.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for non-offered copy of application from Ex. and Rev. E and based on C.T. 2013. The case is to dated for 26.3.2014.			
52	Case No.**CT/PR/1/Misc.add/13/DRA**	Party Name:**DEEPENDRA ENTERPRISES PVT. LTD.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for non-offered copy of application from Ex. and Rev. E and based on C.T. 2013. The case is to dated for 26.3.2014.			
53	Case No.**CT/PR/1/Misc.add/13/DRA**	Party Name:**DEEPENDRA ENTERPRISES PVT. LTD.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for non-offered copy of application from Ex. and Rev. E and based on C.T. 2013. The case is to dated for 26.3.2014.			
54	Case No.**CT/PR/1/Misc.add/13/DRA**	Party Name:**DEEPENDRA ENTERPRISES PVT. LTD.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for non-offered copy of application from Ex. and Rev. E and based on C.T. 2013. The case is to dated for 26.3.2014.			
55	Case No.**CT/PR/1/Misc.add/13/DRA**	Party Name:**DEEPENDRA ENTERPRISES PVT. LTD.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for non-offered copy of application from Ex. and Rev. E and based on C.T. 2013. The case is to dated for 26.3.2014.			
56	Case No.**CT/PR/1/Misc.add/13/DRA**	Party Name:**AUTOMOTIVE TRIMMERS PVT LTD**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and decided to refer the case to Dept. of I&PC(PC Div) for comments. T.O. is being sent to PC Division. The case is to dated for 26.3.2014.			
57	Case No.**CT/PR/1/Misc.add/13/DRA**	Party Name:**ASIA PIPES INDUSTRIES LTD**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Dept. of I&PC(PC Div). The case is to dated for 26.3.2014.			
58	Case No.**CT/PR/1/Misc.add/13/DRA**	Party Name:**VISHAL CHEMICALS LTD.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for non-offered copy of application from Ex. and Rev. E and based on C.T. 2013. The case is to dated for 26.3.2014.			
59	Case No.**CT/PR/1/Misc.add/13/DRA**	Party Name:**PRECO TOLTRIES LIMITED**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data-sheets certified by Central Excise. E-mail to be issued. The case is to dated for 26.3.2014.			
60	Case No.**CT/PR/1/Misc.add/13/DRA**	Party Name:**PRECO TOLTRIES LIMITED**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and noted that Central Excise Data-Sheets/ Bills has been received and sent to Dept. of I&PC(Chem.Div) on 15.5.2013. Re-listed for 26.3.2014.			
61	Case No.**DEF/PR/1/Misc.add/13/DRA**	Party Name:**SAGE GROUP**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for non-offered copy of application from Ex. and Rev. E and based on C.T. 2013. The case is to dated for 26.3.2014.			
62	Case No.**CT/PR/1/Misc.add/13/DRA**	Party Name:**GUJARAT GREAT EASTERN LTD.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for non-offered copy of application from Ex. and Rev. E and based on C.T. 2013. The case is to dated for 26.3.2014.			
63	Case No.**CT/PR/1/Misc.add/13/DRA**	Party Name:**DEEPTEX PVT LTD**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for non-offered copy of application from Ex. and Rev. E and based on C.T. 2013. The case is to dated for 26.3.2014.			
64	Case No.**CG/PR/1/Misc.add/13/DRA**	Party Name:**M/S GANESHA CHEMICALS PRIVATE LTD.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for non-offered copy of application from Ex. and Rev. E and based on C.T. 2013. The case is to dated for 26.3.2014.			
65	Case No.**DEL/PR/1/Misc.add/13/DRA**	Party Name:**DEEPENDRA ENTERPRISES PVT. LTD.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for non-offered copy of application from Ex. and Rev. E and based on C.T. 2013. The case is to dated for 26.3.2014.			
66	Case No.**CT/PR/1/Misc.add/13/DRA**	Party Name:**DEEPENDRA ENTERPRISES PVT. LTD.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for non-offered copy of application from Ex. and Rev. E and based on C.T. 2013. The case is to dated for 26.3.2014.			
67	Case No.**CT/PR/1/Misc.add/13/DRA**	Party Name:**DEEPENDRA ENTERPRISES PVT. LTD.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for non-offered copy of application from Ex. and Rev. E and based on C.T. 2013. The case is to dated for 26.3.2014.			
68	Case No.**CT/PR/1/Misc.add/13/DRA**	Party Name:**DEEPENDRA ENTERPRISES PVT. LTD.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for non-offered copy of application from Ex. and Rev. E and based on C.T. 2013. The case is to dated for 26.3.2014.			
69	Case No.**CT/PR/1/Misc.add/13/DRA**	Party Name:**DEEPENDRA ENTERPRISES PVT. LTD.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for non-offered copy of application from Ex. and Rev. E and based on C.T. 2013. The case is to dated for 26.3.2014.			
70	Case No.**CG/PR/1/Misc.add/13/DRA**	Party Name:**M/S GANESHA CHEMICALS PRIVATE LTD.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**
	Dt/Yr. **31/03/2014**Dt/Yr. **31/12/2**Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for non-offered copy of application from Ex. and Rev. E and based on C.T. 2013. The case is to dated for 26.3.2014.			
71	Case No.**CG/PR/1/Misc.add/13/DRA**	Party Name:**M/S GANESHA CHEMICALS PRIVATE LTD.**	Date(s) Not Date of File:**4/12/2013** Decision Date:**NA** Last Hearing Date:**4/12/2013** Next Hearing Date:**NA**	Status:**Case disposed of** Order Date:**26-03-2014**

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2	**From No.-EPCPL/AD/ VIRO**	[illegible]	Date/ No./Date-07/01/2011	**Status-Case Dismissed**
	PO/No. 14/10/2009/EPCG	Dy. Director General of Foreign Trade	Date-01.01.2011	Order Date-28.03.2014
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for non-offered copy of application from RA and fine. The case is to fixed for 26.3.2014.			
3	**From No.-EPCPL/AD/ VIRO**	[illegible]	Date/ No./Date-07/01/2011	**Status-Case Dismissed**
	PO/No. 14/10/2009/EPCG	Dy. Director General of Foreign Trade	Date-01.01.2011	Order Date-28.03.2014
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for non-offered copy of application from RA and fine. The case is to fixed for 26.3.2014.			
4	**From No.-EPCPL/AD/ VIRO**	[illegible]	Date/ No./Date-07/01/2011	**Status-Case Dismissed**
	PO/No. 14/10/2009/EPCG	Dy. Director General of Foreign Trade	Date-01.01.2011	Order Date-28.03.2014
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for non-offered copy of application from RA and fine. The case is to fixed for 26.3.2014.			
5	**From No.-EPCPL/AD/ VIRO**	[illegible]	Date/ No./Date-07/01/2011	**Status-Case Dismissed**
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Date:03.03.2014
Place:New Delhi

Divya Shankar
Dy. Director General of Foreign Trade

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